

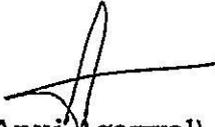
Most Urgent/Out at once

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI**

**CIRCULAR**

In compliance of the directions of the Ld. Principal District & Sessions Judge (HQs), Delhi, a copy of letter no. 3269/DHC/Gaz.IB/G-2/2025 dated 02.06.2025, along with the copy of Judgment dated 15.04.2025, passed by Hon'ble Supreme Court of India in Criminal Appeal No. 1927 of 2025 arising out of SLP (Crl.) No. 4658 of 2025, titled as "Pinki Vs. State of Uttar Pradesh & Anr.", received from Hon'ble High Court of Delhi, New Delhi has been uploaded on the official website i.e. [delhidistrictcourts.nic.in](http://delhidistrictcourts.nic.in).

Therefore, it is requested to kindly peruse the above said Judgment from the official website for kind information & necessary compliance.

  
(Anuj Agarwal)

Officer-in Charge, Genl. Branch, (C)  
Addl. Sessions Judge (Spl. FTC)-02,  
Tis Hazari Courts, Delhi 

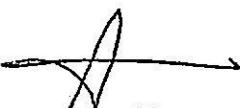
Encls. As above

No. 34977-35077 /Genl.(C)/HCS/THC/2025

Dated, Delhi the 05 JUN 2025

Copy to :-

1. All the Ld. Judicial Officers, Central District, THC, Delhi dealing with Criminal Matters with request to send the report in compliance of judgment dated 15.04.2025, latest by 06.06.2025.
2. The Ld. Chief Judicial Magistrate, Central District, THC, Delhi with request to circulate the same amongst all the Quarter concern under your kind control and send the compiled report in compliance of judgment dated 15.04.2025, latest by 06.06.2025.
3. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no. DJA/Dir.(Acd)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. For uploading the same on Centralized Website through LAYERS.

  
Officer-in Charge, Genl. Branch, (C)  
Addl. Sessions Judge (Spl. FTC)-02,  
Tis Hazari Courts, Delhi 

**IN THE HIGH COURT OF DELHI AT NEW DELHI**

No. 3269 /DHC/Gaz.-IB/G-2/2025

From :

The Registrar General,  
High Court of Delhi,  
New Delhi.

To

The Principal District & Sessions Judge (HQ),  
Tis Hazari Courts,  
Delhi.



New Delhi, dated, the 02, June, 2025.

**Sub :** Judgment dated 15.04.2025 passed by Hon'ble Supreme Court of India in Criminal Appeal No. 1927 of 2025 arising out of SLP (Crl) No. 4658 of 2025 titled as "Pinki vs. State of Uttar Pradesh & Anr."

Sir,

I am directed to forward herewith a copy of Judgment dated 15.04.2025 passed by Hon'ble Supreme Court of India in Criminal Appeal No. 1927 of 2025 arising out of SLP (Crl) No. 4658 of 2025 titled as "Pinki vs. State of Uttar Pradesh & Anr.", and to request you to furnish the status of the pending trials relating to child trafficking in respect of all the District Courts of Delhi in the prescribed format attached herewith as Annexure-'X'

I am further directed to request you to furnish the afore-said information by return e-mail at e-mail ID [ar-gazette1b.dhc@gov.in](mailto:ar-gazette1b.dhc@gov.in) by 09.06.2025 positively.

*OIC (Gen. Br.)*

*Ar. D.S.J (H.Cs)*  
*03/06/25*

Yours faithfully,

(Surender Pal)  
Joint Registrar (Gazette-IB)  
For Registrar General.

Encl: As above.

Annexure-'X'

Information regarding Child Trafficking Cases

Name of the District: _____						
S.No.	Name of the Judicial Officer(Mr./Ms.) with Designation	CNR No. of the Case	Case Title	Date of Registration	Present Stage of Case	Next Date of Hearing
1.						
2.						
3.						
..						
...						